

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 104 OF 2018

Dated: 03rd July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Mrs. Mamta Bhatnagar & Ors.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Pratyush Singh
Mr. Somesh Srivastava
Mr. Samarth Kashyap

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1
Mr. Balaji Srinivasan for R-2

ORDER

The learned counsel appearing for the Respondents pray for another three weeks time to file their respective replies in this matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

Another three weeks time is extended for filing their replies in compliance of the order dated 24.04.2018, as requested. The respondents may take necessary steps to file the same alongwith IA by 24.07.2018 after serving copy on the other side.

List this matter on **27.07.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

Bn/pr